

ITEM NO.8

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.477/2023

RADHAKANTA TRIPATHY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With IA No.79723/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 04-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the petitioner-in-person the Court made the following
O R D E R

- 1 The petitioner in-person submits that there are three vacancies in the National Human Rights Commission, namely, of (i) Judicial Member, who has to be a Judge or a former Judge of the Supreme Court; (ii) Judicial Member, who is or was a Chief Justice of the High Court; and (iii) a seat for a woman member.
- 2 The existing seats are stated to have fallen vacant on 11 September 2021, 4 January 2023 and 4 April 2022 respectively.
- 3 Issue notice, returnable in three weeks.
- 4 Liberty to serve the Central Agency, in addition.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar